

OFFICE ORDER NO. 32 / 2020

Ref.: 1.Hon'ble Supreme Court
Order, dated 23.03.2020
2.Hon'ble High Court
Circular, dated 15.04.2020

All concerned are well aware that due to outbreak of Covid-19 (Coronavirus), immediate measures have been adopted to ensure social distancing in the Court, as per the directions of Hon'ble High Court, Bombay, so as to prevent the transmission of the virus in the court premises. The undersigned has issued various Office Orders, Notices and Circulars in that behalf to reduce the presence of Advocates and Litigants in this Court. Similar to the above issuing notice, the undersigned has extended all Interim Orders passed by the various Courts while exercising jurisdiction in this Court.


It has been reported to the undersigned that various enquiries are being made by the Advocates and Litigants in relation to the period of deposit of rent / compensation and such other deposits of the period of those deposits is either expired or about to be expired.

Considering the prevailing situation and in exercise of the powers conferred by the Hon'ble High Court, Bombay, in accordance with the above referred Circular, the undersigned is hereby ordered to

21/03/2020 within 15 days from the date of reopening of the Court, in the matter, in which the period of making deposit is expired.

All concerned are therefore directed to take a note of the same and act accordingly.

COURT OF SMALL CAUSES)
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MUMBAI : 24TH APRIL, 2020)


(S. C. More)
Chief Judge